



**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

O.A. No.60/853/2020

Date of decision: 10.11.2020

...

CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J).

...

Sukhjit Singh Bains, IAS (Retd.), (Group-A), aged 63 years,
Resident of #327, RCS Flats, Sector 48-A, Chandigarh. Group A.

...APPLICANT

BY: SH. J.R. SYAL, COUNSEL FOR THE APPLICANT.

VERSUS

1. Union of India through Secretary, Department of Personnel and Training, North Block, Central Secretariat, New Delhi-110001.
2. Government of Punjab, through Chief Secretary, Punjab Civil Secretariat, Sector-1, Chandigarh-160001.
3. Secretary to Government of India, Punjab, Department of Personnel, Punjab Civil Secretariat, Sector-1, Chandigarh-160001.

..RESPONDENTS



ORDER (Oral)

... **SANJEEV KAUSHIK, MEMBER (J):-**

1. Applicant, Sh. Sukhjit Singh Bains, is before this Court by means of present O.A. filed under Section 19 of the Administrative Tribunals Act, 1985, seeking issuance of direction to the respondents to release the benefit of Super Time Scale w.e.f. 1.1.2017, when he became entitled for the same.
2. Sh. J.R. Syal, learned counsel for the applicant submitted that the applicant had submitted a representation for grant of Super Time Scale. Based upon his representation, the Govt. of India, Ministry of Personnel, Public Grievances and Pensions, DoP&T vide communication dated 13.3.2018 (Annexure A-7), asked State Government to provide comments and thereafter vide communication dated 22.06.2018 (Annexure A-9), it was informed by DoP&T that applicant would be entitled for promotion to Super Time Scale w.e.f. 1.1.2017. Thereafter, when applicant did not get any benefit despite clarification by DoP&T, he served legal notice on 02.12.2019 (Annexure A-10). In response thereto, the Govt. of Punjab, Department of Personnel (I.A.S. Branch) vide letter dated 17.08.2020 while replying to his notice informed that his case is pending consideration with Govt. of Punjab.



3. Sh. J.R. Syal, learned counsel for the applicant vehemently argued that applicant will be satisfied if a time bound direction is issued to State of Punjab to expedite the matter for grant of Super Time Scale as opined by DoP&T.
4. Considering the short prayer of the applicant, the competent authority amongst the respondents is directed to decide the claim of the applicant expeditiously but not later than six weeks from the date of receipt of a certified copy of this order in accordance with rules and advice rendered by DoP&T. Order so passed be duly communicated to the applicant.
5. Disposal of the O.A. in the above terms may not be construed as an expression of any opinion on the merits of the case. No costs.

**(SANJEEV KAUSHIK)
MEMBER (J)**

Date: 10.11.2020.

Place: Chandigarh.

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